

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 03rd day of December, 2002.

Original Application No. 1418 of 2002.

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.  
Hon'ble Maj. Gen. K.K. Srivastava, A.M.

Komal Singh S/o Sri Badan Singh, R/o Quarter No.  
R.C. 2-D, Rest Camp Colony, Tundla. Working as  
Wireman Gr. III with the Signal Inspector,  
Northern Railway, Tundla Junction, Distt. Firozabad.

.....Applicant

Counsel for the applicant :- Sri Bharat Bhushan Paul

V E R S U S

1. Union of India through General Manager,  
Northern Railway, Baroda House, New Delhi.
2. Chief Administrative Officer (Construction),  
Northern Railway, Kashmiri Gate, New Delhi.
3. Chief Signal and Telecom Engineer, Northern Rly.  
Baroda House, New Delhi.
4. Dy. Chief Signal and Telecom Engineer (Construction),  
Northern Railway, D.R.M. Office Building,  
Nawab Yusuf Road, Allahabad.
5. Divisional Railway Manager, Northern Railway,  
Nawab Yusuf Road, Allahabad.
6. Amar Singh (SC) S/o Sri Sita Ram
7. Om Prakash S/o Sri Mehtab Singh
8. Hari Singh S/o Sri Ramji Lal
9. Laxmi Kant Saxena S/o Sri B.K. Saxena
10. Vinod Kumar Dixit S/o Sri Virendra Kumar Dixit
11. Virendra Kumar Pandey S/o Sri Shree Nath Pandey

5,6,7,8,9,10 and 11 all working as Wireman  
under Dy. C.S.T (Construction) N.Rly. Allahabad.

.....Respondents

Counsel for the respondents :- Sri A.K. Gaur

O R D E R (Oral)

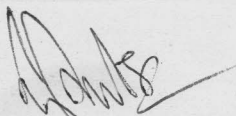
(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

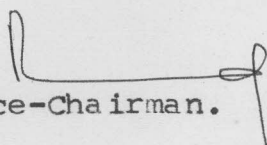
By this O.A under section 19 of the Administrative Tribunals Act, 1985, the applicant has prayed to quash the order dated 19.07.2002 passed by the Deputy Chief Signal and Telecom Engineer (Construction), Northern Railway, Allahabad (respondent No. 4) by which certain persons have been sent for training for being promoted from Group 'D' to Group 'C'. The training is being commenced from 09.12.2002.

2. The grievance of the applicant is that candidates mentioned at Sl. No. 2,6,7,8,10 and 13 are junior to applicant and they are being sent for training and claim of the applicant has been ignored. However, from perusal of the record it appears that the applicant had appeared in the test but he failed, hence he cannot have any grievance that his juniors are being sent for training and he has been ignored. He got full opportunity to prove his merit for promotion.

3. Considering the facts and circumstances of the case, we do not find any merit in this case, The O.A is accordingly dismissed.

4. There will be no order as to costs.

  
Member- A.

  
Vice-Chairman.

/Anand/